

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 06TH DAY OF MAY 2020 / 16TH VAISAKHA, 1942

B.A.NO.2115 OF 2020

Crime No. 0187 of 2020 of Kunnathunadu Police Station

Petitioners/ Accused:-

1. Akhil Venugopal,  
son of K.N. Venugopal, aged 28 years, Assistant Manager, Bajaj Finance Limited,  
2<sup>nd</sup> Floor, Manjooran Estate Building, Edappally, Ernakulam District.
2. Saji Sunny,  
aged 46 years, son of C/V. Sunny, Collection Agent, Bajaj Finance Limited, 2<sup>nd</sup>  
Floor, Manjooran Estate Building, Edappally, Ernakulam District.

By Adv. Sri,Ramprasad Unni.T.  
Sri.S.M.PRASANTH

Respondents/State & Complainant:-

1. State of Kerala represented by the Public Prosecutor, High Court of Kerala,  
Ernakulam, Kochi – 682 031.
2. The Station House Officer, Kunnathunadu Police Station, Kunnathunadu,  
Ernakulam District, Pin – 683562.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SRI.SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON  
06.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J.**

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B.A.No.2115 of 2020  
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Dated this the 6<sup>th</sup> day of May, 2020

**O R D E R**

When this bail application came up for consideration the learned senior counsel for the petitioner and the learned Public Prosecutor concede that the offences involved in this case are only bailable offences.

In the light of the above facts, this bail application under Section 438 of Cr.P.C. is not maintainable. Hence, this Bail Application is dismissed.

**P.V.KUNHIKRISHNAN, JUDGE**

skj